[S DEC. 1991]

Transfer of Teachers in Navodaya Vidyalayas

1561. SHRIMATI BIJOYA CHA KRAVARTY: Will the Minister of HUMAN RESOURCE DEVELOP MENT be pleased to state:

- (a) whether it is a fact that at preesnt there is an administrative ban on transfer of teachers of Navodaya Vidyalayas; and
- (b) if so, the reasons therefor; and if not, the reasons for not entertaining their requests for transfers even in cases of couples?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) Yes, Sir.

(b) A transfer policy is being for mulated by the Samiti.

Parent Teacher Association in Kendriya Vidyalayas

1562. SHRI RANJAN PRASAD YADAV: Will the Minister of HUMAN RESOURCE DEVELOP MENT be pleased to state:

- (a) whether it is a fact that Parent Teacher Associations have been functioning in some Kendriya Vidyalayas of the country;
- (b) if so, whether there are any norms/rules to regulate their working; and
- (c) if not. what are the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) Yes, Sir.

(b) and (c) Kendriya Vidyalaya Sangathan has not prescribed any standard constitution in regard to the Parent Teacher Associations. Such matters are left to the Kendriya Vidyalayas with Parent Teacher Associations,

Commissions of Women

1563. SHRI CHATURANAN MISHRA: SHRI GURUDAS DAS GUPTA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that Government have decided to appoint two Commissions on Women; and
 - (b) if so. the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT YOUTH AFFAIRS AND SPORTS) WITH ADDITIONAL CHARGE OF MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT PARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI MAMATA BANERJEE): (a) and (b) The Government have decided to set up a National Commission for Women and also to set up a Commissioner for Women's Rights. The Commission would consist of a Chairman, 5 Members and a Member Secretary. The main functions of the Commission shall be, inter alia, to investigate and examine all matters relating to the constitutional and legal safeguards provided for women, to review the existing legislations, wherever necessary and to look into the complaints and take suo moto notice of matters relating to deprivation of the rights of women, participate and advise on the planning process of the socioeconomic development of women and evaluate the progress of the development of women. The details in regard to Commissioner for Women's Rights are being worked out.

Students strength in Kendriya Vidyalayas of Delhi

1564. SHRI KAMAL MORARKA: Will the Minister of HUMAN RE SOURCE DEVELOPMENT be pleased to state: